



2026:DHC:5955



\$~13, 25 & 26

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% **Date of Decision: 21st July, 2026**

+ CONT.CAS(C) 1204/2022

NARESH CHAUHAN

.....Petitioner

Through: None.

versus

GOVERNMENT OF NCT OF DELHI & ORS.Respondents

Through: Mr. Kapil Dutta, SC for MCD

Mob: 9811135509

Email: kapilduttamcd@gmail.com

Mr. Niraj Kumar, Sr. Central Government Counsel with Mr. Chaitanya Kumar, Adv. for R-3/Delhi Police, along with Mr. Sunil Chandra Tripathi, S.I.

Mob: 9810020341

Email:

advocateniraj2009@gmail.com

Mr. J.P. Singh and Ms. Sonia Mehdiratta, Advs. for R-4, along with R-4 in person

Mob: 8010004000

Email: adv.joginder@gmail.com

25

+ CONT.CAS(C) 1355/2024

UNIVERSAL HUMAN RIGHT FOUNDATION

.....Petitioner

Through: Mr. Narayan Kumar Kashyap
(petitioner in person)

Mobile: 9899411178

Email: naraayan.in@gmail.com

versus



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GOVT OF NCT OF DELHI & ORS.

.....Respondents

Through: Ms. Prabhsahay Kaur, SC for DDA
with Mr. Kamlendu Pandey, Adv.
Mr. Kapil Dutta, SC for MCD
Mob: 9811135509
Email: kapilduttamcd@gmail.com
Mr. J.P. Singh and Ms. Sonia
Mehdiratta, Advs. for R-5 & 56 along
with R-5 in person
Mob: 8010004000
Email: adv.joginder@gmail.com

26

+ CONT.CAS(C) 350/2025

UNIVERSAL HUMAN RIGHT FOUNDATION

.....Petitioner

Through: Mr. Narayan Kumar Kashyap
(petitioner in person)
Mobile: 9899411178
Email: naraayan.in@gmail.com

versus

GOVT OF NCT OF DELHI & ORS.

.....Respondents

Through: Ms. Prabhsahay Kaur, SC for DDA
with Mr. Kamlendu Pandey, Adv.
Mr. J.P. Singh and Ms. Sonia
Mehdiratta, Advs. for R-4 & 5, along
with R-4 in person
Mob: 8010004000
Email: adv.joginder@gmail.com

CORAM:**HON'BLE MS. JUSTICE MINI PUSHKARNA****MINI PUSHKARNA, J. (ORAL):**

1. The present contempt petitions have been filed on account of non-



compliance of the directions issued to the Municipal Corporation of Delhi (“MCD”), as it failed to take action against the unauthorized construction in various properties, which are the subject matter of the said petitions.

2. The contempt petition being *CONT.CAS(C) 1204/2022*, pertains to the properties bearing nos. *B-143, B-147, A-126, and A-46, Panchsheel Vihar, New Delhi-110017*. On the other hand, in *CONT.CAS(C) 1355/2024* and *CONT.CAS(C) 350/2025*, the subject properties are the properties located at *Village Shekh Sarai, New Delhi, Panchsheel Vihar, Delhi* and *Village Khidki, Malviya Nagar, New Delhi*.

3. During the course of hearing, very shocking facts have been revealed to this Court, which show that a scam is being run by a set of people, wherein, they file petitions for the purpose of extorting money from the people, in whose properties, some unauthorized construction is existing.

4. Attention of this Court has been drawn to the Compliance Report filed by the Station House Officer (“SHO”), Police Station Malviya Nagar, in *CONT.CAS(C) 1355/2024*, which reads as under:

“xxx xxxx xxx

2. That it is submitted that in compliance with the aforesaid directions, the petitioner, Mr. Narayan Kumar Kashyap, S/o Late Sh. Bhagwan Das, R/o 6/108, DDA Flats, Madangir, South Delhi, New Delhi, was traced and duly served with notice as per the directions of the Hon’ble Court.
3. Thereafter, the petitioner was examined, wherein he stated that approximately 4–5 years ago, Naresh Chauhan and his son Prashant Chauhan (Advocate) approached him through Advocate S.K. Shukla, Chamber No. 445-G, Saket Court Complex, New Delhi, in relation to filing of a PIL through a NGO, namely Universal Human Rights Foundation, concerning disputes with Mr. Sushil Kumar Chauhan.
4. He further stated that during the meetings held in this regard, Advocate Prashant Chauhan, Advocate S.K. Shukla and at times



- Advocate Sandeep Sehgal were present, and that approximately 4-5 such meetings took place. He stated that he was requested to assist them and was persuaded to sign documents in connection with the said PIL, as he was at that time the State President of the said NGO (he is no longer holding the said position).
5. He further stated that the documents relating to the said PIL were brought to him from time to time by Advocate Prashant Chauhan, which he signed in good faith only for the purpose of assistance.
 6. He further stated that Advocate Sandeep Sehgal was the main counsel in the said PIL and that after ceasing to be the President of the NGO, he informed Advocate Sandeep Sehgal accordingly.
 7. He further stated that he has never personally appeared before any court in connection with the said PIL, whether before the Hon'ble High Court or the Hon'ble Supreme Court. He further stated that he was never shown any terms of settlement and that he has no knowledge regarding any settlement between the concerned parties.
 8. He further stated that he has no personal connection with the properties in question and that he has never met Mr. Sushil Kumar Chauhan personally. He further stated that he has neither signed nor filed any additional affidavits before the Hon'ble Court in connection with the said matter and that he does not have any specific knowledge regarding the affairs of the said NGO.
 9. In this regard, he has submitted a written reply, a copy of which is annexed herewith as **ANNEXURE-1**.
 10. During the course of inquiry, it has been found that Mr. Sushil Kumar Chauhan has submitted various complaints / representations to Police Station Malviya Nagar in connection with the present matter.
 11. In the said complaints, it has been alleged that Naresh Chauhan, Prashant Chauhan (Advocate), Advocate S.K. Shukla, Advocate Sandeep Sehgal and Naresh Chauhan allegedly used the judicial



process, including the PIL and subsequent proceedings, to exert pressure upon him and demanded money from him.

12. In support of the said complaints, a copy of an email has also been provided, which was sent by Prashant Chauhan to the advocate of Mr. Sushil Kumar Chauhan in connection with an MOU/settlement proposal. Prima-facie, the said email appears to contain terms relating to withdrawal of pending cases/contempt proceedings and an undertaking that no such proceedings would be initiated in future by the concerned NGO/STF.

xxx xxx xxx ”

5. Perusal of the aforesaid Compliance Report clearly shows a nexus amongst different persons, for the purposes of misusing the process of the Court by obtaining orders for demolition of the properties, and then approaching their owners, in order to take extort money from them.

6. Mr. Narayan Kumar Kashyap is present in Court, who was the signatory of the Public Interest Litigation (“PIL”) being *W.P.(C) 14313/2022*, under the name of Universal Human Right Foundation.

7. He submits that one Mr. S.K Shukla, Advocate contacted him and introduced him to Mr. Naresh Chauhan and his son namely, Mr. Prashant Chauhan, Advocate.

8. Mr. Narayan Kumar Kashyap further submits that he was told by Mr. S.K. Shukla, Advocate, that Mr. Naresh Chauhan and Mr. Prashant Chauhan have some personal dispute with Mr. Sushil Chauhan, and that Mr. Narayan Kumar Kashyap may sign on the petition for filing a case against Mr. Sushil Chauhan, so that Mr. Naresh Chauhan and Mr. Prashant Chauhan can ultimately compromise the matter with Mr. Sushil Chauhan.

9. Mr. Narayan Kumar Kashyap further submits that he had only signed on the petition which was filed as a PIL. Further, he was not aware about



any further proceedings, being followed by Mr. S.K. Shukla, Advocate or Mr. Naresh Chauhan and his son, i.e., Mr. Prashant Chauhan, Advocate, subsequent to such signing of the PIL. Thus, he was totally in the dark about any further transaction being carried out by them, in any manner.

10. He further submits that he has not signed on the contempt petitions, i.e., *CONT.CAS(C) 1355/2024* and *CONT.CAS(C) 350/2025*, though his signatures purportedly appear in the contempt petitions as well as the additional affidavits.

11. In this regard, he submits that his signatures are forged, and that he never signed the petitions, i.e., *CONT.CAS(C) 1355/2024* and *CONT.CAS(C) 350/2025* or the additional affidavits, which were filed subsequently in the present petitions.

12. The details of Mr. Narayan Kumar Kashyap, are as follows:

- Name: Mr. Narayan Kumar Kashyap
- Mobile: 9899411178
- Email: naraayan.in@gmail.com
- Residential Address: 6/108, DDA Flat, Madangir, New Delhi-110062

13. The details of Mr. S.K. Shukla, Advocate, who approached Mr. Narayan Kumar Kashyap and who has filed the present petitions, are as follows:

- Name: Mr. S.K. Shukla, Advocate
- Chamber No. 445G Lawyer's Block
Saket Court, New Delhi-110017
- Mobile: 9810005572

14. The details of Mr. Prashant Chauhan, Advocate are as follow:

- Name: Mr. Prashant Chauhan, Advocate
- Residential Address: House No. 6, Khirki Village,



Malviya Nagar, New Delhi-110017

15. The details of Mr. Naresh Chauhan, are as follows:

- Name: Mr. Naresh Chauhan
- Residential Address: House No. 6, Khirki Village, Malviya Nagar, New Delhi-110017

16. The present set of facts bring forth a very serious matter, wherein, the process of the Court is being misused and abused for the purpose of exerting pressure on the owners of the properties wherein unauthorised construction exists, in order to extort money and earning money in an illegal manner.

17. Accordingly, considering the submissions made before this Court, the following directions are issued:

- I. The matter is referred to the Bar Council of Delhi, for carrying out requisite investigation against Mr. S.K. Shukla, Advocate and Mr. Prashant Chauhan, Advocate, whose details are given hereinabove.
- II. The Bar Council of Delhi would also contact Mr. Narayan Kumar Kashyap, whose details are given hereinabove, at the time of hearing, as it is the clear case of Mr. Narayan Kumar Kashyap that his signatures on the petitions filed before this Court, i.e., *CONT.CAS(C) 1355/2024* and *CONT.CAS(C) 350/2025*, are forged and that he has never filed the said petitions.
- III. The matter is also referred to the Deputy Commissioner of Police (“DCP”), South District, for carrying out appropriate proceedings against the aforesaid persons, whose details had been given hereinabove. Proper investigation, as per the procedure be done by the Police and appropriate proceedings, including, lodging of the First Information Report (“FIR”), etc., be carried by the Police.



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- IV. Needless to state, in case, during the course of investigation, the Police finds that other persons are also involved, appropriate action shall be taken by the Police against such persons as well.
18. With the aforesaid directions, the present petitions are accordingly, disposed of.

JULY 21, 2026/SK

MINI PUSHKARNA, J